Q.A.350/725/2014



IN THE CENTRAL AIMINISTRATIVE TRIBUNAL,

CAL QUITTA BEN QI, KOLKATA.

DETAILS OF THE APPLICATION: PARTICULARS OF THE APPLICANT:

Shri Nripendra Nath Mondal, son of Late Dhaneswar Mondal, aged about 61 years, worked as R a Postman, Tapsi Raniganj s.O., Assansol Divn., residing at Vill. & P.O.Meja, Dist.-Bankura, PIN-722143.

APPLICANT

VERSUS

- 1. Union of India through the Secretary, Department of Post, Ministry of Communication, News Delhi.
- 2. The Chief Post Master General, Yogayog Bhawan, C.R. Avenue. Kolkata-700 012.
- 3. The Sr. Superintendent of Post Offices, Assansol Division, Assansol, Dist. Burdwan, PIN-713301.

... RESPON DENTS

CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH KOLKATA

No.O A.350/725/2014

Date of order: 18-9-19

Coram: Hon'ble Mrs. Bidisha Banerjee, Judicial Member

Hon'ble Dr. Nandita Chatterjee, Administrative Member

NRIPENDRA NATH MONDAL VS. UNION OF INDIA & OTHERS (POST)

For the applicant

: Mr. A. Chakrabonty counsel

For the respondents

: Mrs. R. Basu counsel

ORDER

Bidisha Banerjee, Judicial Member

The applicant in this O.A. has sought for the following relief

"An order do issue directing the respondents to grant pension by antedating the date of promotion with effect from 05/06/2001."

- 2. We heard the lateounsels and perused the materials on record.
- 3. The applicant's claim—for antedating promotion to the date of occurrence of vacancy which is 06.06.2001 emanates from a communication dated 18.05.2007 as contained in Annexure R-2 of the O.A. which is reproduced hereunder:-

"Department of Posts, India O/o the Sr. Supdt. Of Post Offices Asansol Division Asansol-713301

No :- R-21/Rectt/Pman/2000/CAT Case/02 dated Asansol the 18/05/07

There were following vacancies as approved vide R.O. letter no.PMG(SB)/SFE/Postman/Mail Guard/2000 dated 26.02.01 in Postman cadre for the year 2000.

In Departmental Quota

OC OBC SC ST TOTAL

8 0 2 1 = 11

Out of these eleven(11) vacancies, as no departmental candidate had come out successful in the Postman Examination, 2000 held on 11.03.02. As per rule, the unfilled Departmental Quota of vacancies would have been added to the outside quota(on merit only). Hence the categorisation of the vacancy has been recast. It is as follows:

OC SC. OBC ST TOTAL

6 2 2 1 = 11

No ST official has come out successful. The result was published on 06.06.01 and was as follows:

OC SC ST

2 1 NIE

oc sc obc st

In pursuance of R O Metter no PMG(SB)/SF C/GC-01/2002 dated: Kol 12 the 18/04/07, the following GDS officials are hereby declared Successful for

promotion to the Rostman Codine

			- 30	· Contraction of	<u></u>
Roll no.	Name	& Design	tion	Community	
WB/95/0/2000/ASL	Salan	kajalidi Ch	attérjee, j	70G	
		, Ramnage			
WB/23/0/2000/ASL	Sri Du	ılal Ch. Bi	d,EDTM,	OC /	
		nnagar, Dg			
		w EDSPM:	Kuldiha)		
WB/128/0/2000/AS		Nripendra	41000	OBC	· }
	Mond	al, EDBPN	1, Bhuri _{se}		}
	Via H	aripur			
WB/98/0/2000/ASL	SriMi	lan Ch. Go	pe	OBC	
	EDDA	, Egera,	Via -	,	,
	Ballav	pur		1	
WB/67/0/2000/ASL	Sri Bi	dhan Ch.	Mondal,	SC	
	EDSPI	M, Baradh	emo		

Sr. Supdt. of Post Offices Asansol Division Asansol -713301"

4. Citing the aforesaid, ld. counsel for the applicant would argue that although the vacancies accrued for the year 2000 and a notification

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was issued in 2001, the promotions were effected from 2007 as a result of which the applicant has been brought under the purview of New Pension Scheme effective from 01.01.2004 and if the promotion was antedated he would have come under the purview of Old Pension Scheme of 1993 which would have been far more beneficial to him.

- 5. Ld. counsel for the respondents vociferously opposing the prayer would submit that his right to pension accrued only upon his promotion served as EDBPM from effected from 04.06.2007. ed in the year 2000 for 22.10.1982 to 03.06.2007. The vacancies which selection was conducted on 11.03.2001, and result declared on 06.06.2001. Since Freduction vin the vacancies were alleged to be irregular @A.No.23/2002 was preferred by the present applicant and one Sri Dulal Chandra and consequent upon the decision of this Tribunal on 28.09.2006 to recalculate the vacancies 5 more candidates including the present applicant were declared successful on 18.05.2007 and as such the joined as Postn on 14.06-2007 under New Pension Having retired from service on 31.01:2013 he failed to complete 10 years' regular service that inures to pension. Ld. counselfor the respondents would contend that seeking a relief of antedating promotion to that of date of publication of result i.e. 06.06.2001 was an afterthought and having retired from service on 31.01.2013 the applicant is not entitled to count his service as EDBPM towards pension.
- 6. We heard the ld. counsels for the parties and perused the materials on record.

5. Since admittedly the applicant became entitled in the year 2000 but was erroneously not promoted from 2001 which would have entitled him to be governed under the Old Pension Rules and having noticed the decision in O.A.No.23/2002 directing the respondents to enlarge the panel of 2001 and inclusion of the applicant in the said panel and his promotion to the cadre of Postman/Mail Guard and having noted that the respondents ought to have included him in the enlarged panel of 2001, we direct the authorities to consider the applicant's claim for antedating the date of his promotion notionally from the date he was empanelled so as to be governed by the Old Pension Rules and pass appropriate order within 3 months from the date of receipt of this order. No costs

(Dr. Nandita Chatterjee) Administrative Member

Bidisha Banérjee) Judicial Member

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